

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 26**

**IA 1927/2024 Appeal 13/2024 in C.P. (IB)/1387(MB)2017**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES:    **ERICSSON INDIA PRIVATE LIMITED V/s**  
**RELIANCE COMMUNICATIONS LIMITED**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**Appeal 13/2024 in C.P. (IB)/1387(MB)2017**

- 1) Mr. P.P. Shah, Ld. Counsel for the Applicant and Mr. Rishabh Jaisani, Ld. Counsel for the Respondents are present.
- 2) Ld. Counsel for the Applicant seeks some time to proceed further in the matter, contending that the Reply filed by the Respondents has been received today's morning, thus, seeks some time to peruse the same.
- 3) At request, stand over to 13.08.2024, for further consideration and hearing.

**IA 1927/2024 in C.P. (IB)/1387(MB)2017**

- 1) Mr. Prakash Thakkar, Ld. Counsel for the Applicant and Mr. Rishabh Jaisani, Ld. Counsel for the Resolution Professional are present.

- 2) Ld. Counsel for the Applicant seeks leave of this Bench to file and place on record Affidavit in Rejoinder. Leave as prayed is allowed. Affidavit in Rejoinder be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 3) Stand over to 13.08.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**